

**AIRCRAFT (FOURTH AMDT.) RULES
UNDER AIRCRAFT ACT, 1934.**

**THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND
CIVIL AVIATION (DR. SAROJINI
MAHISHI):** I beg to lay on the Table
a copy of the Aircraft (Fourth
Amendment) Rules, 1972 (Hindi and
English versions) published in Noti-
fication No. G.S.R. 1256 in Gazette
of India dated the 7th October, 1972,
under section 14A of the Aircraft Act,
1934, together with an explanatory
note. [Placed in Library. See No. LT-
3879/72].

**ANNUAL ADMINISTRATION REP. ABOUT
MONOPOLIES & RESTRICTIVE TRADE
PRACTICES COMMISSION, ETC.**

**THE DEPUTY MINISTER IN THE
DEPARTMENT OF COMPANY
AFFAIRS: (SHRI BEDABRATA
BARUA):** I beg to lay on the
Table—

(1) A copy each of the following
papers under section 62 of the
Monopolies and Restrictive Trade
Practices Act, 1969:—

(i) Annual Administrative Re-
port on the working of the
Monopolies and Restrictive Trade
Practices Commission for the
period August 6, 1970-December
31, 1971.

(ii) Report on the Working
and Administration of the Mono-
polies and Restrictive Trade
Practices Act, 1969, for the
period from 1st June, 1970 to
31st December, 1971.

(2) A statement explaining the
reasons for not laying the Hindi
version of the above Reports simul-
taneously. [Placed in Library. See
No. LT-3865/72].

**ANNUAL ADMINISTRATION REPORT OF
TEA BOARD, NOTIFICATION, ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE):** I beg to lay
on the Table—

(1) A copy of the Annual Admi-
nistration Report (Hindi and Eng-

lish versions) of the Tea Board
for the year 1970-71. [Placed in
Library. See No. LT-3880/72].

(2) A copy of Notification No.
S.O. 686(E) (Hindi and English
versions) published in Gazette of
India dated the 31st October, 1972
regarding management of the
India United Mills Limited,
Bombay, under sub-section (2),
of section 18A of the Industries
(Development and Regulation)
Act, 1951. [Placed in Library. See
No. LT-3868/72].

(3) A copy of the Cotton Textiles
(Control) Amendment Order, 1972
(Hindi and English versions) pub-
lished in Notification No. S.O. 3641
in Gazette of India dated the 4th
November, 1972, under sub-section
(6) of section 3 of the Essential
Commodities Act, 1955. [Placed in
Library. See No. LT-3867/72].

13.08 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the
Table the Khadi and other Handloom
Industries Development (Additional
Excise Duty on Cloth) Amendment
Bill, 1972 passed by the Houses of
Parliament during the current session
and assented to since a report was
last made to the House on the 14th
November, 1972.

13.09 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING
AND TRANSPORT (SHRI RAJ
BAHADUR):** With your permission,
Sir, I rise to announce that Govern-
ment Business in this House during